

THE DELHI DEVELOPMENT (AMENDMENT) ACT, 1996

No. 36 OF 1996

[21st December, 1996.]

An Act further to amend the Delhi Development Act, 1957.

BE it enacted by Parliament in the Forty-seventh Year of the Republic of India as follows:—

- 61 of 1957.
1. This Act may be called the Delhi Development (Amendment) Act, 1996. Short title.
 2. Throughout the Delhi Development Act, 1957 (hereinafter referred to as the principal Act),— Substitution of references.
 - (a) for the words "Union territory of Delhi", wherever they occur, the words "National Capital Territory of Delhi" shall be substituted;
 - (b) for the word "Administrator", wherever it occurs, the words "Lieutenant Governor" shall be substituted.
 3. In section 3 of the principal Act, in sub-section (3), for clause (f), the following clause shall be substituted, namely:— Amendment of section 3.

"(f) three representatives of the Legislative Assembly of the National Capital Territory of Delhi to be elected by means of a single transferable vote by the members of the Legislative Assembly from among themselves of which two shall be from among the ruling party and one from the party in opposition to the Government :

Provided that no member of the Council of Ministers for the Government of National Capital Territory of Delhi shall be eligible to be elected to the Authority.

Explanation.—For the purposes of this clause, "ruling party" and "party in opposition to Government" shall mean the ruling party and the party in opposition to the Government recognised as such by the Speaker of the Legislative Assembly of the National Capital Territory of Delhi;"